

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH, ALIA HABAD

A.2
X

Registration T.A. No. 1994 of 1987

Mahesh Chandra Sahu Petitioner
vs.

Union of India and ors... Respondents

Hon' Mr Justice Kamleshwar Nath, V.C.

Hon' Mr K.J. Raman, A.M.

The case has been called. Nobody is present on behalf of the applicant. Shri A.K. Shukla learned counsel has made appearance on behalf of the Opposite parties, and produces before us a copy of the judgement dated 13.7.89 in T.A. No. 1491 of 1987, filed by this very petitioner. It appears in that decision that certain notices of termination of the applicant's services were held ab initio illegal and of no effect. It was held that the applicant Mahesh Chandra Sahu would be deemed to be continued in service w.e.f. 19.3.80 and would be entitled to all consequential benefits according to law. The petition before us ^{was} that the opposite parties may be directed not to interfere with the applicant's discharging his duties and to pay wages from 17.5.81. It is clear from the judgement dated 13.7.89 passed in T.A. No. 1491/87, aforesaid, that the relief which the applicant has sought in the present application is covered by the decision of the Tribunal. This application is, therefore, disposed of as infructuous.

lgn
MEMBER (A)

(sns)

VICE CHAIRMAN

March, 27, 1990

Allahabad.